

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**IA 38 of 2016 in Appeal No. 179 of 2015**

Dated : 21<sup>st</sup> January, 2016

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Uttar Bharat Hydro Power Pvt. Ltd.** ..... **Appellant(s)**  
**Versus**  
**Uttarakhand Power Corporation Ltd. & Anr.** ..... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Varun Pathak

Counsel for the Respondent (s) : Mr. Pradeep Misra for R-1  
Mr. Buddy A. Ranganadhan for R-2

**ORDER**

IA-38 of 2016 in A. No. 179 of 2015 has been filed by the learned counsel appearing on behalf of the Respondent No.1/UPCL praying for modification in our order, dated 13.1.2016, submitting that as per cause list, dated 13.1.2016, there was a mentioning that '*Vakalatnama Not Filed*' whereas, the Vakalatnama on behalf of the Respondent No.1/UPCL had already filed on 18.11.2015.

Registry is directed to submit a report whether Vakalatnama on behalf of the Respondent No.1/UPCL, as submitted by the learned counsel appearing on behalf of the Respondent No.1/UPCL, had been filed on 18.11.2015 or not and, if so, under what circumstances a noting was made in the cause list, dated 13.1.2016, mentioning '*Vakalatnama Not Filed*', within a week. Registry is further directed to report whether the compliance of our order, dated 13.1.2016, has been made immediately or not within a week.

Post this IA, being IA-38 of 2016 in A. No. 179 of 2015 for hearing on **9<sup>th</sup> February, 2016**, on the date, which is already fixed in the matter.

**(T. Munikrishnaiah)**  
**Technical Member**

vt/vg

**(Justice Surendra Kumar)**  
**Judicial Member**